

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**Company Appeal (AT) (Insolvency) No. 349 of 2020****IN THE MATTER OF:****Deepak Parasuraman & Anr.****...Appellants****Versus****Sripriya Kumar & Anr.****...Respondents****For Appellant: Mr. Abhijit Sinha, Mr. Akshat Singh and Mr. Bhanu Gupta,
Advocates.****For Respondent: None****O R D E R****28.02.2020**

Heard learned Counsel for the Appellant.

Issue notice. Requisite along with process fee, if not filed, be filed. If the appellant provides e-mail address of Respondents, let notice be also issued through e-mail.

Learned Counsel for the Appellant is seeking stay. However, in the absence of the Opposite Parties, we do not intend to exercise such powers. The Learned Counsel states that the Adjudicating Authority directed deposit of Rs. 65 Lakhs in 15 days. He says that without prejudice to the rights claimed in Appeal, Appellants may be permitted to request the Adjudicating Authority for extension of the said period by another 15 days.

The Appellants may make the request as stated before the Adjudicating Authority if they want but Adjudicating Authority will deal with the same and decide the same on its merits, although this Appeal may be pending.

List the Appeal 'For Admission (After Notice)' on **23th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Basant B./md /